

IN THE INCOME TAX APPELLATE TRIBUNAL "SMC" BENCH, MUMBAI

BEFORE SHRI PRASHANT MAHARISHI, AM AND SHRI PAVAN KUMAR GADALE, JM

ITA No. 1653/Mum/2019

(Assessment Year 2014-15)

M/s Rohini Enterprises 611, Tulsiani Chambers Nariman Point, Mumbai-400 020	Vs.	The Income Tax Officer, Ward 17(3)(2), Mumbai Aayakar Bhavan, Mumbai-400 020
(Appellant)		(Respondent)
PAN No. AALFR8646N		

Assessee by	:	None
Revenue by	:	Ms. Neena Jeph, DR

Date of hearing:	17.03.2022
Date of pronouncement :	25.03.2022

ORDER

PER PRASHANT MAHARISHI, AM:

01. This appeal is filed by the assessee against the order passed by the Commissioner of income tax (Appeals)-28, Mumbai, dated 01.02.2019. At the time of hearing, assessee filed the letter dated 17 March 2022 stating that assessee has opted for Vivad Se Vishwas Scheme-2020 in this appeal and therefore, the same may be treated as withdrawn.
02. The learned Departmental Representative did not raise any objection.



03. We have carefully perused the application of the assessee and find that assessee has filed an application for settlement of dispute involved in this appeal for Assessment Year 2013-14 under Vivad Se Vishwas Act, 2020, the direct Tax Act consequent to that from No. 5 has also been issued on 31 October 2021. In view of the above fact, the appeal of the assessee treated as withdrawn and hence dismissed.

04. In the result, the appeal filed by the assessee is dismissed.

Order pronounced in the open court on 25.03.2022.

Sd/-
(PAVAN KUMAR GADALE)
(JUDICIAL MEMBER)

Sd/-
(PRASHANT MAHARISHI)
(ACCOUNTANT MEMBER)

Mumbai, Dated:25.03.2022

Sudip Sarkar, Sr.PS

Copy of the Order forwarded to :

1. The Appellant
2. The Respondent.
3. The CIT(A)
4. CIT
5. DR, ITAT, Mumbai
6. Guard file.

BY ORDER,

True Copy//

Sr. Private Secretary/ Asst. Registrar
Income Tax Appellate Tribunal, Mumbai